

**GOVERNMENT OF INDIA
ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

UNSTARRED QUESTION NO:4201
ANSWERED ON:29.08.2011
INTEGRITY PACT WITH CVC
Mani Shri Jose K.

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether the Government has asked the NHA to enter into an integrity pact with the Central Vigilance Commission (CVC) in order to lend more transparency in bidding and selection process for projects above Rs. 100 crore capital outlay;
- (b) If so, the details thereof;
- (c) whether the concept of integrity pact is promoted by Transparency International and adopted by the Central Vigilance Commission;
- (d) If so, the details thereof;
- (e) whether some Public Sector Undertakings (PSUs) have already adopted the Integrity Pact Model; and
- (f) If so, the details thereof?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI JITIN PRASADA)

- (a) & (b) A proposal for evolving a model Integrity Pact regarding major procurement activities of NHA is under consideration.
- (c) & (d) According to CVC's Office Order No. 41/12/07 dated 04.12.2007, Integrity Pact, a vigilance tool first promoted by the Transparency International, has been found to be useful.
- (e) & (f) Yes, Sir. According to CVC's Office Order dated 04.12.2007, the Pact essentially envisages an agreement between the prospective vendors/bidders and the buyer committing the persons/officials of both the parties, not to exercise any corrupt influence on any aspect of the contract. Only those vendors/bidders who have entered into such an Integrity Pact with the buyer would be competent to participate in the bidding. In other words, entering into this Pact would be a preliminary qualification. The Integrity Pact in respect of a particular contract would be effective from the stage of invitation of bids till the complete execution of the contract.